

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**

**WP(C)PIL No. 16/2020
CM Nos.3026 & 3025 /
2020
(Through Video Conferencing)**

Maghav Kohli

...Petitioner

Through :- Mr. Priyanshu Sharma, Advocate
(On Video Conferencing from residence at
Jammu)

V/s

Union Territory of J&K and others

.....Respondent(s)

Through :-

HON'BLE THE CHIEF JUSTICE

(On Video Conference from residence at Srinagar)

Coram:

HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE

(On Video Conference from residence at Srinagar)

ORDER
08.07.2020

CM No. 3026/2020 (Extension of time) in WP(C)PIL No. 16/2020

Let the deficiencies be made good as per Circular No. 16/GS
dated 29th March 2020 upon removal of the current lockdown.

This application is allowed in the above terms.

WP(C)PIL No. 16/2020, CM No. 3025/2020

Issue notice in the main petition as well as CM to show cause as to
why the writ petition be not admitted to hearing returnable on 7th October 2020.

Mr. Assem Sawhney, AAG accepts notice on behalf of the
respondents.

List on 7th October 2020.

(SANJAY DHAR)
JUDGE

(GITA MITTAL)
CHIEF JUSTICE

Jammu
08.07.2020
Raj Kumar